



2026:AHC:17477

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 104 of 2026

Virendra

.....Petitioner(s)

Versus

State Of U.P. And 30 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arun Kumar Patel
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Arun Kumar Patel, learned counsel for the petitioner, Ms. Hema Pal, learned State Law Officer for the state-respondents and Sri Pradeep Singh, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Prayagraj to decide Revision No.292 of 2022 (Piyari vs. Tribhuan Prasad and Others), under Section 210 of the U.P. Revenue Code, 2006 filed by respondent no.8, within the stipulated time.

3. Counsel for the petitioner states that revision filed by respondent no.8, impleading the petitioner as respondent no.7 is pending before respondent no.2 since 1.2.2022. He further placed the copy of the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 27, 2026
C.Prakash

(Chandra Kumar Rai,J.)